

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.265/MP/2018

- Subject : Petition under Section 79 (1)(f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 crore upon the Petitioner towards Long Term Access capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018, which is in direct contravention of the final Order dated 31.5.2018 passed by the Commission in Petition No. 190/MP/2016.
- Date of Hearing : **18.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Greenko Budhil Hydro Power Pvt. Ltd. (GBHPPL).
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 4 Ors.
- Parties Present : Shri Hemant Singh, Advocate, GBHPPL
Shri Lakshyjit Singh Bagdwal, Advocate, GBHPPL
Shri Harshit Singh, Advocate, GBHPPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Divya sharma, Advocate, CTUIL
Shri Anand K Ganesan, Advocate, HPSEB
Ms. Swapna Seshadri, Advocate, HPSEB
Shri Amal Nair, Advocate, HPSEB

Record of Proceedings

Since the order in the present Petition (which was reserved on 10.8.2023) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for the hearing.

2. The learned counsel for the Petitioner requested to grant a liberty to file the written submission within a week. It was agreed that any further oral hearing is not required.
3. The Commission directed the Petitioner to file written submission within a week with a copy to the other side.



4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)